

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.41/MP/2024**

- Subject : Petition under Section 79 of the Electricity Act, 2003, read with Articles 11, 12 and 16 of the Transmission Services Agreement dated 14.03.2016, seeking extension of Scheduled Commercial Date of Operation of North Karanpura- Chandwa (Jharkhand) 400 kV D/c transmission line, 400/220 kV, 2x500 MVA substation at Dhanbad and LILO of both circuits of Ranchi-Maithon RB 400 kV D/c line at Dhanbad and compensation on account of occurrence of Force Majeure, Change in Law and Change in Scope events, and other consequential reliefs.
- Petitioner : North Karanpura Transco Limited (NKTL)
- Respondents : Jharkhand Bijli Vitran Nigam Limited and Ors.
- Date of Hearing : **20.8.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Hemant Singh, Advocate, NKTL  
Shri Lakshyajit Singh Bagdwal, Advocate, NKTL  
Shri Harshit Singh, Advocate, NKTL  
Shri Syed Fazl, Advocate, NKTL  
Shri Gyanendra Singh, Advocate, NKTL  
Shri Pawan Singh, Advocate, NKTL  
Shri Sandeep Kumar, Advocate, NKTL  
Shri Ramesh Kumar, Advocate, NKTL  
Shri Rohit Raj, Advocate, NKTL  
Shri Shailendra Singh, Advocate, NKTL  
Shri Nishant Kumar, Advocate, NKTL  
Ms. Ankita Bafna, Advocate, NKTL

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner submitted that none of the Respondents had filed any reply so far in terms of the liberty granted by the Commission vide Record of Proceedings for the hearing dated 19.4.2024, and the Commission may, thus, consider giving a final opportunity to the Respondents to file their respective reply, if any, before proceeding with the matter.

2. None was present on behalf of the Respondents despite notice.
3. Considering the submission made by the learned counsel for the Petitioner, the Commission directed as under:
  - (a) The Petitioner to implead ERLDC as a party to the Petition and file a revised memo of parties within two days. The Respondents, including ERLDC

to file their reply, as a final opportunity, within three weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within three weeks thereafter.

(b) The Petitioner to furnish the following information/clarification, on an affidavit, within two weeks:

(i) The Petitioner vide Record of Proceedings for the hearing 19.4.2024 was directed to provide the SCOD of all the elements as extended by the CEA in DD-MM-YYYY format. However, the same has not been provided by the Petitioner. Petitioner to provide again the details of SCOD the dates in DD-MM-YYYY format as extended by the CEA.

(ii) Clarify from which date the Petitioner has raised bills of transmission charges for each of the elements. The date from which it has received the transmission charges against each of the elements declared COD.

(iii) In respect of the upstream and downstream network, the Petitioner has submitted that the same is ready/ completed/ charged. However, it is not clear whether these systems achieved COD or not. Provide the date of the COD of each of the upstream and downstream systems in DD-MM-YYYY format.

(iv) Provide the information against each Force Majeure event along with the timelines in the following format:

S. No.	Particulars of the Force Majeure event	Original timeline as per plan of Petitioner for the activity		Actual Timeline for the activity		Effective delay (Excluding the time period planned to execute the event) due to FM event	Date of Occurrence of Force Majeure event	Date by which notice was required to be served to LTTCs as per TSA	Date of serving the notice to LTTC
		From	To	From	To				

(v) As per the ERLDC trial run certificate dated 7.11.2022, Element -2 i.e. NK-C transmission line, was idly charged on 15.10.2022. Clarify whether the Petitioner was required to declare deemed COD instead of declaring the COD for such an element in accordance with Article 6.2.1 of TSA.

(c) ERLDC to provide the following information on an affidavit within three weeks with a copy to another side:

(i) Unit-wise date of COD of NTPC North Karanpura.

(ii) Date of drawl of start-up power and injection of infirm power by NTPC North Karanpura TPP and the transmission system used for the same.

(iii) Clarify why the NK-Chandwa transmission line was idly charged?

(d) CTUIL to submit on an affidavit within three weeks with a copy to the other side the details of extended SCOD (in DD/MM/YYYY format) for the transmission elements of the Petitioner as extended by the CEA. Also, submit the SCOD and COD details of each upstream and downstream systems.

4. The Petition will be listed for hearing on **22.10.2024**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**